

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**W.P. (PIL) No.4669 of 2019**

Jharkhand Visthapan Sangharsh Morcha Trust, having its registered office at Adarsh Chowk, Sinduwari, P.O. Chepakala, P.S. Barkagaon, Dist. Hazaribagh-825311 (Jharkhand) through its Trustor-Raghunandan Mahto, son of Sukhan Mahto, aged about 36 years, resident of village Sinduwari, Barkagaon, Chepakala, P.O. and P.S. Barkagaon, Dist. Hazaribagh-825311 (Jharkhand) ... .. Petitioner

Versus

1. The State of Jharkhand through the Chief Secretary, Government of Jharkhand, Project Building, Dhurwa, P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
2. Secretary, Department of Revenue, Registration and Land Reforms, Government of Jharkhand, Project Building, Dhurwa P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
3. Special Secretary, Department of Revenue, Registration and Land Reforms, Government of Jharkhand, Project Building, Dhurwa P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
4. Principal Secretary, the then Revenue and Land Reforms Department (now Department of Revenue, Registration and Land Reforms), Government of Jharkhand, Project Building, Dhurwa, P.O. Dhurwa, P.S. Jagannathpur, District Ranchi
5. The Deputy Commissioner, Hazaribag, P.O., P.S. and District Hazaribagh

... .. Respondents

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**CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Petitioner: Mr. Altaf Hussain, Advocate  
For the Respondents: M/s. Anshuman Kumar (AC to Sr.SC-II)  
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**Oral Order**  
**05/Dated: 26.06.2020**

With consent of the parties, hearing of this matter has been done through video conferencing.

After some argument, learned counsel appearing for the writ petitioner, seeks leave to withdraw this application with a liberty to ventilate his grievance before the forum which would be available to him in law.

Accordingly, this writ petition is dismissed as withdrawn with the aforesaid liberty granted to the writ petitioner.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**